



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 23rd July 2019

SRO:- 470 Whereas, on 28-10-2018 Police Station Pulwama received an information that a bullet riddled dead body of one Imtiyaz Ahmad Mir S/O Jala-udin Mir R/O Sontubugh Pulwama who was working as a Sub-Inspector in Police Department is lying at Village Wahibugh near Romshi Nala; and

2. Whereas, a case FIR No.288 of 2018 U/S 302, 120-B RPC, 7/27 A.Act,13,18 of Unlawful Activities (Prevention) Act 1967 was registered at Police Station Pulwama and investigation was taken up; and

3. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima- facie case against the accused persons namely Mst. Saika D/O Mohammad Amin Shah R/O Tahab, 2. Ansar-Ul-Haq Raina S/O Bashir Ahmad Raina R/O Ticken Pulwama , 3. Shahid Mustaq Baba S/O Late Mushtaq Ahmad Baba R/O Drabgam Rajpora, 4. Liyaqat Muneer Wani S/O Late Muneer Wani R/O Below,5.Wajidul-Islam S/O Muzaffar Ahmad Wani R/O Babhar Pulwama and 6. Showkat Ahmad Mir @ Showket Cable S/O Gh. Mohd Mir R/O Chandpora Pulwama u/s 302,120-B RPC , 7/27 A.Act 13 & 18 of the Unlawful Activities (Prevention) Act, 1967 . It is further submitted that accused militants namely Wajid-Ul-Islam , Liyaqat Ahmad Wani, Shahid Baba have been killed in different encounters with security forces while as accused Showkat Ahmad Mir (Showkat Cable) is absconding against whom proceedings u/s 512 Cr.PC have been proposed:-and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under Section 13 and 18 of the Unlawful Activities (Prevention) Act, 1967; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely Mst. Saika D/O Mohammad Amin Shah R/o Tahab, Ansar-Ul-Haq Raina S/O Bashir Ahmad Raina R/O Ticken Pulwama and Showkat Ahmad Mir @ Showket Cable S/O Gh. Mohd Mir R/O Chandpora Pulwama for the commission of offences punishable u/s 13 & 18 Unlawful Activities (Prevention) Act, 1967 in case FIR No. 288/2018 of Police Station Pulwama.

By Order of the Government of Jammu and Kashmir.

Sd/-
Principal Secretary to the Government
Home Department
Dated: .07.2019

No. Home/Pros/96/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San/19/S/2019/37319-21 dated 24/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

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23/7/19
Under Secretary to the Government
Home Department